

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 124 of 2020

In the matter of:

Meenachil Hotels & Resources Pvt. Ltd.

....Appellant

Vs.

Abraham Reji & 14 Ors.

....Respondents

Present

For Appellant: Mr. Vinay Mathew Joseph, Advocate.

For Respondents: Ms. Hema Srinivasan & Ms. Umayaparvathi N, For R-1 & 2.

Mr. Binay Kumar Singhania, Liquidator.

ORDER
(Virtual Mode)

14.12.2020: It is represented on behalf of the Respondent No. 1 and that 'Reply'/ 'Response' of Respondent No. 1 & 2 has been filed and for the 'Reply'/ 'Response' of Respondent No. 1 and 2 the Learned Counsel for the Appellant prays for time to file 'Rejoinder' and accordingly he is granted time to file 'Rejoinder' by **13th January, 2021**.

In respect of other Respondent No. 10,11,12,13, 14 and 15 'Notices' were delivered to them but like on last occasion on 19.10.2020 this time also there is no representation on their side before this Tribunal, and the same is hereby recorded.

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

Sim/RR